

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)**  
**TIS HAZARI COURT : DELHI**  
**O R D E R**

As per the direction of Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi, the Judicial Officers who are authorized under section 10(3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations/Investigating Agencies of Central District/Sessions Divisions of Delhi assigned to them, are also directed that to allow the Copying Agencies Applications, Inspection Applications moved by the Parties/Advocates, **with immediate effect.**

 19.12.23

**(NAROTTAM KAUSHAL)**  
Principal District & Sessions Judge (HQs)  
Delhi

No. 93045-070 /Bail Power/Gaz/2023

Dated 19 DEC 2023

**Copy forwarded for information & necessary action to:-**

1. The Addl. Sessions Judges, Central District, Tis Hazari Courts, Delhi.
2. The AO(J), Filing Section, General Branch (Central) Facilitation Centre, Copy Agency (Sessions/Criminal), Record Room (Sessions/Criminal), (Central), Tis Hazari Court, Delhi.
3. In-Charge, Lock-up, Tis Hazari Courts, Delhi.
4. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
5. The Public Prosecutor, Delhi.
6. The Reader/ PS to the undersigned. ✓
7. The Website Committee (Hindi & English) Tis Hazari Courts, Delhi. ✓
8. The Secretary, Bar Association, all Court Complexes, Delhi/New Delhi.
9. The R&I Branch (Central) for uploading on LAYERS.

  
Principal District & Sessions Judge (HQs)  
Delhi